

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

O.A.No.1271/2019

Dated Monday, the 23rd day of September, 2019

PRESENT

Hon'ble Mr.P.Madhavan, Judicial Member

&

Hon'ble Mr.T.Jacob, Administrative Member

K. Shanmugavel

5/279/2, Thennensolai Street

Seydunganallur

Srivaikundam Taluk

Tuticorin District.

... Applicant

By Advocate M/s R. Rengaramanujam

Vs

1. Union of India

Rep. by its Senior Divisional Commercial Manager

Madurai Division

Southern Railway

Madurai – 625 010.

2. Union of India

Rep. by its General Manager

Southern Railway

Chennai – 600 003.

3. Union of India

Rep. by its Divisional Railway Manager

Divisional Railway Manager Office

Madurai – 625 010.

... Respondents

By Advocate Mr.P.Srinivasan

(Order: Pronounced by Hon'ble Mr.P.Madhavan, Member(J))

The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“To direct the respondents to settle his retirement benefits due to him with interest for the belated payment and pass such further or other orders”.

2. When the matter came up for hearing, learned counsel for the applicant would submit that the disciplinary proceedings initiated against the applicant was finalized and the disciplinary authority has accepted the enquiry officer's findings that the charges levelled against the applicant were not proved. Even after that the applicant has not been granted his retirement benefit except pension. The applicant has given representation dated 10.06.2019 as Annexure A-11 to the competent authority regarding his grievance which is still pending and no speaking order is passed till now. The applicant will be satisfied if the representation dated 10.06.2019 is considered and orders are passed.

3. Mr.P.Srinivasan, Senior Standing counsel for Railways takes notice on behalf of the respondents and submits that the respondents have no objection for disposal of the representation of the applicant on merits.

4. In view of the limited submission and without going into the substantive merits of the case, the OA is disposed of with the following direction:

“The competent authority is directed to consider the applicant's Annexure A-11 representation dated 10.06.2019 and pass a speaking order in the light of the relevant rules and regulations, within a period of three months from the date of receipt of a copy of this order.”

**(T.JACOB)
MEMBER (A)**

**(P.MADHAVAN)
MEMBER (J)**

M.T.

23.09.2019